

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

33. IA 2501/2023
IN
C.P. (IB)/1337(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.09.2023**

Name of the Party: SREI Equipment Finance Limited
Vs
Nirmal Lifestyle Kalyan Private Limited

Section 7, 19(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Amarchand Mangaldas, Ld. Counsel for the Applicant present. Ms. Abha Patel a/w Ms. Mithali, Ld. Counsel for the Respondents present.
2. **IA-2501/2023**: Ld. Counsel for the Applicant reported that as per the direction of this Bench vide order dated 25.08.2023, some of the documents have been supplied by the Respondents and he want one-week time to verify the documents. Counsel for the RP sought one-week time to verify those documents and list out what are the remaining documents required from the suspended Board of Directors and give the list to the Respondents. Ld. Counsel for the Respondent undertake to supply the remaining documents after verification.
3. List this matter on **12.10.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)